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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
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NOTIFICATION
(INCOME-TAX)

NO. 2276 (F.NO.197/193/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Akhil Bharat Krishi Goseva Sangh, Wardha" for the purpose of the said section for and from the assessment year(s) 1962-63.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. The General Secretary, Akhil Bharat Krishi Goseva Sangh, Copuri, Wardha (Maharashtra).
2. The Commissioner of Income-tax, Maharashtra, Vidarbha and Marathwada, Nagpur with reference to his letter No.Tech./PR/10(23)/77-78/523 dated 27.1.78.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiyen-e-Ghalib, Mata Sunderi Lane, New Delhi (5 copies).
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(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA